

(A)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**

**CUTTACK BENCH, CUTTACK**

O.A./T.A./R.A.No.....

436

1995

① M/s Deepanmisra  
R.N. Naini  
A. Ied

CAT/111  
B.S. Tripathy  
f. konda  
D.M. Behra  
R. Rath

Narayan Das.....Applicant(s)

Versus  
Union of India.....Respondent(s)

Sr. No.	Date	Order with Signature
1	4-8-95	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;">S</p> <p style="text-align: center;">Registrar</p> <p>Heard Shri B.S.Tripathy, learned counsel for the applicant and Shri Akhaya Misra, learned Additional Standing Counsel for the respondents.</p> <p>A case having exactly identical circumstances was disposed of earlier in O.A.No.171 of 1994 by orders dated 24.8.1994. The directions issued in that application are fully applicable to this O.A. It is, therefore, directed that the orders passed in the said O.A.No.171 of 1994 be acted upon in respect of the present applicant.</p> <p>Thus this O.A. is disposed of.</p> <p style="text-align: center;">S/ MEMBER (ADMN.)</p> <p>12-7-95</p> <p>In this application No 19, the applicant has sought for a direction to the Government to fill up the post of J.A.O.</p> <p>12-7-95</p> <p>For Registration S/ Member 12-7-95</p> <p>Registration S/ Member 12-7-95</p> <p>Defect ms 283 received for Registration S/ Member 12-7-95</p> <p>Registration S/ Member 03-08-95</p>